
Tej Kaur Vs State of Punjab

Criminal Miscellaneous No. M-35213 of 2010 (O and M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Dec. 3, 2010

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) â€” Section 438#Penal Code, 1860 (IPC) â€” Section 120B, 406, 419, 420, 465

Hon'ble Judges: Sabina, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Sabina, J.

This petition has been filed u/s 438 of the Code of Criminal Procedure for grant of anticipatory bail in case FIR No. 75 dated

6.3.2010 under Sections 419, 420, 406, 465, 467, 468, 471, 120B of the Indian Penal Code, registered at Police Station Division No. 4,

Jalandhar .

2. The allegations against the Petitioner are that she had impersonated Harbhajan Kaur and had agreed to sell 10 kanals 12 marlas of land situated

in village Kotli Than Singh although she was not the owner of the said land. Rs. 13,00,000/- were paid as earnest money at the time of execution

of agreement to sell.

3. Learned Counsel for the Petitioner has submitted that the Petitioner is 77 years old lady and had rather been cheated by Prabhjot Kaur, co-

accused.

4. After hearing learned Counsel for the Petitioner, I am of the opinion that no ground for grant of anticipatory bail to the Petitioner is made out.

5. The allegations levelled against the Petitioner are serious in nature. The Petitioner might be required for custodial interrogation.

6. Accordingly, this petition is dismissed.